

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 1979**

**TO BE ANSWERED ON THE 3<sup>RD</sup> AUGUST, 2022/ SRAVANA 12, 1944 (SAKA)**

**ANTI-LYNCHING LAW**

**1979 SHRI SANJAY SINGH:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Ministry has set up a committee to bring anti-lynching law;**
- (b) if so, details thereof; and**
- (c) if not, then, whether Government plans to bring such a law to curb the menace of mob justice in the country?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI NITYANAND RAI)**

**(a) to (c): It is the intention of the Government to comprehensively review the existing Criminal Laws and make them relevant to the contemporary law and order situation as well as to provide speedy justice to the vulnerable sections of the society and create a legal structure which is citizen-centric. The Department-related Parliamentary Standing Committee on Home Affairs, in its 146th Report dated 23.06.2010, had recommended that there is a need for a comprehensive review of the Criminal Justice System of the country. Earlier the Parliamentary Standing Committee in its 111<sup>th</sup> and 128<sup>th</sup> Reports had also stressed**

**upon the need to reform and rationalize the criminal law of the country by introducing a comprehensive legislation in Parliament rather than bringing about piecemeal amendments in respective Acts. Government of India is committed to make comprehensive amendments to criminal laws in consultation with all the stakeholders.**

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